CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH, LUCKNOW

INDEX SHEET

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CENTRAL ADMINISTRATIVE TRIBUNAL Lucknow-BENCH Lucknow

CERTIFICATE

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Countersig ned

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Signature of the dealing Assistant.

Section officer/Court officer

Dated:

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL Lucknow-BENCH Lucknow.

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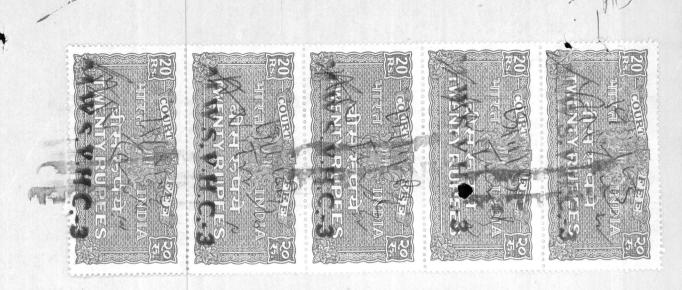
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In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow Writ Petition No. 6 of 1983

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Shri Pearay Lall C/Man Inspection, aged about 53 years, son of Sri Mahabir Prasad, resident of 569/3, Prem Nagar, Alambagh, Lucknow.

.....Petitioner

Versus

- 1. Union of India through the Secretary, Ministry of Railways, New Delhi.
- 2. The Deputy Chief Mechanical Engineer, Carriage and Wagon Workshop, Northern Railways, Alambagh, Lucknow.
- 3. Shri Sardar Rajinder Sjingh, son of Shri Balwant Singh, Paint Shop
 C/o Deputy Chief Mechenical Engineer,
 Carriage and Wagon Workshop, Northern Railways
 Alambagh, Lucknow.

.....Respondents

To

The Hon'ble the Chief Justice and His other Companion Judges of this Hon'ble Court.

The humble petition of the abovenamed petitioner most respectfully showeth as under:

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In the Hon' ble High Court of Judicature at Allahabad Sitting at Lucknow

Writ Petition No. of 1983

Shri Pearay Lall C/man Inspection,
aged about 53 years, S/o Sri Mahabir Pd.
R/o 569/3, Prem Nagar, Alambagh, Lucknow.....Petitioner
Versus

- 1. Union of India through the Secretary, Ministry of Railways, New Delhi.
- 2. The Deputy Chief Mechanical Engineer, Carriage and Wagon Workshop, Northern Railways, Alambagh, Lucknow.
- 3. Shri Sardar Rajinder Singh, adult, son of Shri Balwant Singh, Paint Shop,
 C/o Deputy Chief Mechenical Engineer,
 Carriage and Wagon Workshop, Northern Railways,
 Alambagh, Lucknow.Respondents

Application for Interim Relief

The petitioner above named most respectfully states as under :-

That for the facts and circumstances stated in the accompanying Writ Petition it is most respectfully prayed that this Mon'ble Court may be graciously pleased to stay the operation of the impugned order (Annexure-V to the Writ Petition) Staff Order No.939 dated 1.11.1983 and be further

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ORDER SHEET

/	No. 6130 of 19823	
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In the Hon'ble High Court of Judicature at Allahabad,

Lucknow Bench, Lucknow.
Civil Misc. Application No. 440 (W) of 1985.

Union of India and others.

... Applicants

In re:

Writ Petition No.6130 of 1983.



17 \$ 3.4.85

Sri Pyarey Lal

... Petitioner.

Versus

Union of India and others.

.... Respondents.

APPLICATION ON BEHALF OF OPPOSITE PARTIES No.1 & 2 FOR VACATION OF THE STAY ORDER.

The applicants above named most respectfully submit as under:-

That for the facts and reasons disclosed in the accompanying counter affidavit, it is most respectfully prayed that in the interest of justice, this Hon ble Court may kindly be pleased to vacate its stay order granted earlier in this case.

such other orders which are deemed fit and proper in the circumstances in this case may also kindly be passed.

Lucknow, Dated: 5 4.1985 (Sidcharth Verma)
Advocate,

Counsel for opposite parties No. 1&2.

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ORDER SHEET IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABADOF 1987 (T) T.A. NO. 1199 Pearey Lel vs 409 Office Notes as to action (if any) taken on order SIGNATURE WITH ORDERS e of ler office repost this is a wp no 1630/83 Transferred from the High Coust hickorow Beach Luclenow Nohices Were 358mil dixing 25:10.88 by Regel Post both the Parties. Notices has not Irecented hack after Service Sulmitted son4 Sent fresh whee your to the applicante aswell as: through the council time 20.12.00)

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T.A. 1199 | 87 (10) 10.7.529 Hon. D.K. Agraval - Jm No sitting of Division Bench. Fixed 11.9.519 for orders. Con Lan been seed from Alld . h. the month of April. १९-४-२० मान मिर-पाप्ती में साम, उत्तरपद - On Lon lever files

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On behalf of o. P. N. 182

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गविविवर्ग) Hon. Mr Justice K. Houth. Ve 22.11.90 Hon. Mr M. M. Singh On account of the gleath of Ser b. C. Sateria Halvacate mora cremation is likely to be modellary prayer for Adjournment is made en behalt of pavocate. List for hearing on 10.1.91. H. M. J Ang. No setting Ady to 27.3.91. Mo Shing Adjoh 22.5-9) Silver Alpho 30:2.91 30.3 81 No Stug ady 20 13.9.9, 13.9.91. No satispachi de 30. 9-91. 3099 No 85 mg as poo 10.11.91 18.11.91 No 5. This grad 220.1.92 MP 549-91 by ye for the applica

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Before the Central Administrative Tribunal

Circuit Bench, Lucknow M.P. 549 91

T.A.No. 1199 of 1987

, 30.9.91

Pyarey Lal

Petitioner

Versus

Union of India and others

Opp. Parties

Application for Impleadment

The petitioner most respectfully submits as under :-

Through the above writ petition the petitioner has challenged the impugnedorder of reversion from the post of Chargeman Gr. B to that of Mistry, during the pendency of the writ the opposite parties have passed order on 30th May, 1990, hence this amendment.

Therefore, it is prayed that this Hon ble Court may kindly be pleased to allow the petitioner to amend the writ petition by adding the following in prayer clause of the petition as prayer c(i)

a writ order or command in the nature of mandamus commanding the opposite parties to grant all the consequential benefits to the petitioner on the post of Chargeman Gr. B including its arrears, allowances and to pay various pensionery benefits to the petitioner on the post of Chargeman-B including its arrears, pension, gratuity, leave encashment etc.

Dated: Lucknow: September , 1991

Shared. K. Sinasta Counsel for the Petitioner

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CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

LUCKNOW

T.A. No. 1199/87

(Writ Petition No. 6130/83)

Pyarey Lal

Petitioner.

versus

Union of India & others

Respondents.

2. T.A. 1701/87

Har Prasad Mishra

Petitioner

versus

Union of India & others.

Respondents.

Hon. Mr.Justice U.C.Srivastava, V.C.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. Justice U.C.Srivastava, VC)

The above two cases are interlinked with each other and common question of fact and law is involved. the two cases are being disposed of together and the case of T.A. No.1199/87 'pyarey Lal vs.Union of India' is being made as a leading case.

2. The applicant entered the service of Northern
Railway Carriage and Wagon Workshop as a Trade apprentice
on 18.9.46 and was appointed as a skilled Artisan in
1952 and was promoted to the post of Mistry(Paint and
Timing Trade) in the Production Control Organization
in the workshop on 1.7.1970. In pursuance of the decision

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of the Railway Labour Tribunal, 1969 Railway Bord vide their letter dated 6.4.73 decided to upgrade the posts of Mistries Grade 330-560 holdingindependent charge of a Section to those of Chargeman B inthe scale of Rs 425-700 inthe workshop and the same was accordingly done. In the Production Control Organization it was not implemented till 16.6.73 .On that date the applicants and others were promoted with effect from 17.7.73. Thus, promotion was made after they were subjected to sebi test held by Deputy chief Mechanical Engineer, Carriage and Wagon Workshop. The name of the applicant was shown at serial No. 20 and he has been working and holding independent charge in Inspector Section as Mistry in Paint and Trimming Trade of F.C.O. and is rentitled to arreavs in the grade of Rs 425-700 admissible to the post of Chargeman 'B' with effect from 1.1.79 and is also entitled to proforma pay fixation with effect from 1.8.1970. The cadre of Highly Skilled Grade I Workmanis entirely different and distinct from that of Mistries in the Carriage and Wagon workshop and the Mistries in the supervise thework of Highly Skilled Grade I workman in the Carriage and Wagaon Workshop. year 1983 11 posts of Mistries wre upgraded to those of Chargeman in P.C. The applicant was promoted and posted as Chargeman B in the grade of Rs 425-700. Anorder dated 1.11.1983 was passed by the Depyty Chief Mechanical Engineer transferring Shri Sardar Rajinder Singh, officiating

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Chargeman 'B' in leave arrangement from Paint Shop to
Inspector Section in the Production Control Organization
on the post of petitioner reverting the petitioner
to his substantive post of Mistry in the pay of Rs 560.00
posting in Paint andTrimming Shop. While passing this
order it was ignored that in the Paint and Trimming
shop of the Production Control Organization three posts
of Mistries were upgraded as Chargeman'B' in the grade
of Rs 425-700 and this benefit wasxankyxfaxxxxxxxxxxxxxxxx

could not be diverted to a Highly Skilled Grade I workman.
The selectionhaving been made the petitioner cannot be
asked togive way to the respondent No. 3 who is only
Highly Skilled grade I workman and not a Mistri, and
this has been done in this case by way of transfer.

3. The respondents opposed the claim of the applicant on the ground that as a matter of the fact the post was upgraded and not the incombents. Production Control Organization consists of may sections but all the sections are ex cadre and the staff posted against excadre post hold their seniority on Shop Floor. The post of Chargeman grade 'B' & 425-700 is a selection grade post i.e. the staff can have prescriptive right to hold the post only on the basis of positive act of selection and till finalisation of selections all appointments are purely adhoc and temporary, creating no right in favour of the persons holdint the post, or any claim of promotion over their seniors in future. Theorders for upgradation were

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implemented only after receiving concurrence from S.A.O.(W) Alambagh and the said promotion was made on purely arrangement pending selection. Such arrangement might have been terminated as persons senior to the applicant became available and he will not have any right ofer their seniors. It has been stated that one has to perform the duties of Mistry Grade I and/or on High Skilled Grade I in scale & 380-560 may be distinct and different but such duties are linked to the specific post and it does not mean that the person holding the post of Mistry Grade Scale Rs 380-560 is placed on better footing than that of Highly Skilled Grade I and/or it xx requires any exceptional qualification to man the post of Mistry Grade I. The technical expertise of both Mistry grade I and Highly Sckiled Grade I is same. The channel of promotion of Mistry Grade I and highly skilled Grade I are brought from the Highly Skilled Grade II Rs 360-480 and after passing the trade test andhence the technical expertise of personnels manning these two are almost same. So far as respondent No. 3 is concerned it has been stated that the applicant was appointed on 16.7.83 while the opposite party No. 3 was officiaing on the post of Chargeman 'B' with effect from 20.6.83 and the petitioner was junior to respondent No.3

In this connection reference to para 321 of the Railway Establishment Manual has been made. It has further been stated that the respondent No. 3 is senior to the petitioner in combined seniority list and therefore, it is in the interest of senior person which is to be protected.

In T.A. No. 1701/87 H.P. Mishra vs. Union of 3. India the petitionex was subsequently amended and the releif was prayed that a writ order or direction in the nature of certiorari and be pkansedxtoxquax issued to quash the Staff order No.509 dt. 30.1.85/1.2.85 in so far as it relates to the petitioner anda mandamus commanding the respondents not to revert the petitioners from the post of Chargeman 'B', and to quash the conditions mentioned in the staff order No. 608 dated 16.7.83 and the respondents may be directed to treat the petitioners as having been appointed on regular basis on the post of Chargeman 'B' in pursuance of the ataff order No. 608 dt. 16.7.83 and a direction to the respondents to promote the petitioners onthe upgraded post of Chargeman 'A' in the carriage and Wagon Workshop, Alambagh, Lucknow. In this case Supplementary Affidavit was filed. In the reply to which the respondents have stated that keeping in view the instructions contained in Miyan Bhai Award and kawing kawan found the 11 posts of Mistries inP.C.O. were upgraded to the posts of Chargeman B in the grade of Rs 425-700, andhaving been

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found suitable and in view of P.C?O. w.e.f. 31.7.72 for ex cadre post and not for cadre post as the P.C.O. As ex cadre postcout of regular line and his claim for further post was stopped and it was mentioned in stop order that after his training being promoted as Chargeman grade B. Thus it has been stated that the applicant's services have been regularised and the applicant of H.P. Mishra retired from service and this application has become infructious. Apparently the application has become infructious. The applicant Pyarey Lal has placed reliance on the case of H.P. Mishra in which they have taken contradictory as in the applicant's case the earlier test has not been treated as suitablity test and in H.P. Mishra's case department has caregorically and clearly stated that the test was treated tobe suitability test and he was given the appointment.

standards. It will be suitablility test for each and every one. Accordingly it was the suitability test which in/the applicant appeared. Applicant after passing the suitability test cannot be required to appear in the suitability test for regularisation again and cannot be made dependant to the other test. The

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passed the suibility test could not have been reverted at least on this ground. An interim order was granted directing the respondents that the emoluments shall not be reduced in pursuance offhe ordev dated 1.11.83.

- The respondents are directed to give promotion to the applicant with effect from due date taking into consideration the fact that the applicant already passed the suitability test when he entered into the service and not required to pass anyother suitability test.

 Respondents are directed to consider the promotion of the applicant on the post of Chargeman grade B and to the consequential posts if eligible.
- 6. The application is disposed of in the above terms. No order as to costs. T.A. 1701/87 'H.P. Mishra vs. Union of India' is dismissed as infructuous.

Adm. Member.

Vice Chairman.

Lucknow: Dated: 1/6/92

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GENERAL INDEX

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Chapter XLI, Rules 2, 9 and 15

W.P. No. 6130-83

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Name of parties Date of institution-

Date of decision-

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Munsarim Clerk

Growp AILLCE) In the Mon'ble High Court of Judicature at Allahabad Sitting at Lucknow Writ Petition No. of 1983 Shri Pearay Lall C/Man......Petitioner Versus INDEX Page Numbers Particulars Sl.No. From To 1 to 13 1. Writ Petition 2. Annexire-I - True copy of Board's letter 14 to 16 No.PC-72/RLT-69/2-Pt.II dated 6.4.1973 addressed to General Manager, All Indian Railways-Upgrading the posts of Mistries in Workshops. 3. Annexure-II- True copy of Northern Railways 17 to 18 Hqrs.letter dated 18.10.1979 upgrading the posts of Mistries in Workshop, P.C.O. 4. Annexure-III- True copy of N.Rly. Office 19 to 20 letter dated 23.6.1983- List of Actual Holders of Posts of Mistries of P.C.O. 5. Annexure-IMIA- True copy of Staff Order 21 to 22 No.314-Upgrading 11 posts of Mistries in the P.C.O. to those of Chargemen. 6. Annexure-IV- True copy of the Staff Order 23 to 24 No.608 dated 16.7.1983 appointing

the petitioner on the upgraded post.

7. Annexure-V - True copy of the Staff Order 25 to 26 (impugned) No.939 dated 1.11.1983 regarding transfer and reversion of the Respondent No. 3 and the Petitioner.

8. Affidavit of the Petitioner.

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9. Vakalatnama

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Achisho Ir

(Ashish N. Trivedi) Advocate Counsel for the Petitioner

IIICKN OW, Dated, November 19,1983.

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- 1. That the petitioner joined the Northern Railways
 Carriage and Wagon Workshop as a Trade Apprentice on
 18-9-1946 and was appointed as a Skilled Artisan in 1952
 and was promoted to the post of Mistry (Paint and
 Trimming Trade) in the Production Control Organization
 in the Workshop on 1-7-1970.
- 2. That consequent upon the decision of the Railway Labour Tribunal, 1969 the Railway Board vide their letter No.PC-72/RLT-69/2-Pt.II dated 6.4.1973 decided to upgrade the posts of Mistries Grade Rs. 380-560 holding independent charge of a Section to those of Chargeman'B' Grade Rs.425-700 in the Workshops. The true copy of the Railway Board's letter No.PC-72/RLT-69/2-Pt-II dated 6-4-1973 is being annexed as Annexure-I to this writ petition. A perusal of the said letter would inter alia show that those Mistries who were holding independent charge of a Section were to be promoted in the higher grade and on the post of Chargeman 'B' and proforma fixation of pay in the higher grade câmissible to the post of Chargeman 'B' was to be made with effect from 1-8-1970 but the arrears were to be paid from 1-8-1972 only. It would further be revealed that one reason for upgrading the posts of Mistries holding independent charge of a Section to those of Chargeman, was that the Mistries supervise the work of higher skilled Grade I workman or workmen and, therefore, they should be in the higher grade.
- 3. That the review accordingly was carried out in the past and all posts of Mistries holding independent charge only on the workshop-floor were upgraded in the light of the instructions contained in the letter dated



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6-4-1973 but the post of Mistries in the Production Control Organisation were not considered due to some doubts which were clarified by the Railway Board vide their letter No.R(P&R)/1-77/PS-5/WS-18 dated 9-10-1979 and 22-1-1979 to the effect that the instructions with regard to upgradation of the post of Mistries to that of Chargeman are also equally applicable to those under Production Control Organization with the benefit of proforma fixation of pay with effect from 1-8-1970 and the payment of arrears to the staff working against those posts with effect from 1-1-1979. The petitioner has not been able to obtain copy of the Railway Board's letter dated 22-1-1979. However, the Railway Board's letter dated 9-10-1979 was circulated along with the Board's letter dated 22-1-1979 vide General Manager, Northern Railway's letter dated 18-10-1979. The true copy of the General Manager, Northern Railway's letter dated 18-10-1979 circulating the Railway Board's letter dated 9-10-1979 is being annexed as Annexure-II to this writ petition.



- 4. That a perusal of Annexure-II to this writ petition would show that proforms fixation of pay with effect from 1.8.1970 was to be given to the Mistries in the Production Control Organization but payment of arrears was to be made only with effect from 1.1.1979.
- That, however, the decision of the Railway
 Board contained in the letter dated 9.10.1979 and
 22.1.1979 could not be implemented in the Production
 Control Organization of the Carriage and Wagon Workshop,
 Northern Railways, Alambagh, Lucknow till 16.7.1983 when
 the petitioner and others were promoted with effect from
 17.7.1983. The petitioner and other Mistries were

Rollans

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on 18.5.1983 for considering whether the petitioner and others were fit to be appointed as Chargeman 'B'.

As a result of the suitability test, the petitioner and other persons mentioned in Annexure-IV to this writ writ petition were appointed as Chargeman 'B' since they had been found fit and sui-table for the said appointment.

- That a statement was prepared in the office of the Respondent No.2 which was circulated vide circular No.DCNE/2-E-4/3-PCO-Upgrading dated June 23,1983 containing list of actual holders of posts of Mistries in the Production Control Organization upgraded to the post of Chargeman with effect from 1.8.1970 and the arrears to whom were payable with effect from 1.1.1979. The true copy of the said statement dated 23.6.1983 is being annexed as Annexure No.III to this writ petition.
- 7. That a perusal of Annexure-III to this writ petition would show that the name of the petitioner is shown at serial no.20 and he has been working and holding independent charge in Inspection Section as Mistry in the Paint and Trimming Trade of the P.C.O. and is entitled to arrears in the Grade of Rs.205-280AS/425-700(RS) admissible to the post of Chargeman 'B' with effect from 1.1.1979 and is also entitled to proforma pay fixation with effect from 1.8.1970.
- That the cadre of Highly Skilled Grade I Wrokman is entirely different and distinct from that of the Mistries in the Carriage and Wagon Workshop and the Mistries supervise the work of Highly Skilled Grade I Workman in the Carriage and Wagon Workshop.



Board's letter dated 9.10.1979 and 22.1.1979 with regard to the upgradation of the posts of Mistries to those of Chargeman in the Production Control Organization was effected vide Staff Order No.314 of 1983 dated 1.4.1983 whereby 11 posts of Mistries were upgraded to those of Chargeman in the P.C.O. The true copy of the Staff Order No.314 dated 1.4.1983 upgrading 11 posts of Mistries to those of Chargeman in P.C.O. is being annexed as Annexure-IIIA to this writ petition.

the petitioner was promoted and posted as Chargeman 'B' Grade 425-700, in the Inspection Section of the Paint and Trimming Trade of the P.C.O. In the said Staff Order it was categorically mentioned that it was purely temporary and local officiating arrangement pending selection. The true copy of the Staff Order No.608 dated 16.7.1983 is being annexed as Annexore No.IV to this writ petition.

throughout his career on the lower post as well as on the post of Mistry and so also on the post of Chargeman 'B' has never been the subject of any complaint or adverse criticism but has always been appreciated by his superior Officers as the petitioner continued to discharge his duties and perform functions to the entire satisfaction of his Superior Officers.

12. That the petitioner while on leave since 24.10.1983 had come to know on 18.11.1983 that the Staff Order No.939 of 1983 dated 1.11.1983 has been issued by



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Carriage and Wagon Workshop, Alambagh, Lucknow transferring Shri Sardar Rajinder Singh, Officiating Chargeman 'B' in leave arrangement from Paint Shop to Inspection Section in the Production Control Organization on the post on which the petitioner is promoted and it was further directed that the petitioner shall revert to the substantive post of Mistry in the pay of Rs.560.00 p. per month in the Grade of 380-560 and be posted in Paint and Trimming Shop reversing the officiating arrangement of Junior Mistry. The true and correct copy of the Staff Order No.939 of 1983 dated 1.11.1983 which has been obtained by the petitioner is being annexed as Annexure—N to this writ petition.

- 13. That on a perusal of Annexure-IV to the writ petition, which is Staff Order No.608 dated 16.7.1983 it would be evident that the post on which the petitioner was working as Mistry in the Grade of Rs.380-560(RS) was upgraded to the post of Chargeman 'B' Grade of 425-700 and the said temporary arrangement made with effect from 15.7.1983 was to continue pending selection.
- 14. That no selection as mentioned in the Staff
 Order No. 608 dated 16.7.1983 has been held till this date
 and as such the petitioner could not have been reverted.
- That it is once again reiterated that the cadre of Highly Skilled Grade-I Workmen and that of Mistries in the Carriage and Wagon Workshop is entirely distinct and different and the Railway Board consequent to the decision of the Railway Labour Tribunal, 1969



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decided to give benefit to the Mistries and not to the Highly Skilled Grade-I Wrokmen and the one of the reason for doing so was that it was found as a fact that the Mistries supervise the work of the Highly Skilled Grade-I Workmen.

That the Respondent No.2 while issuing the impugned Staff Order No.939 of 1983 dated 1.11.1983 (Annexure-V) completely ignored the fact that in the Paint and Trimming Trade of the Production Control Organization three posts of Mistries were upgraded as Chargeman 'B' in the Grade of 425-700 for the benefit of the Mistries in the Production Control Organization and not for the Highly Skilled Grade-I Workmen.

That in pursuance of the decision of the Railway Board implemented in the Production Control Organization on 16.7.1983 vide Staff Order No.806 dated 16.7.1983, the petitioner was promoted against the upgraded post of Chargeman as Chargeman'B' with effect from 16.7.1983 and this benefit could not be diverted to a Highly Skilled Grade-I Workman.

That since the upgradation of the post of Mistries to those of Chargeman 'B' Grade in the Production Control Organization was meant only for the benefit of the Mistries, the Respondent No.3 could not have been ordered to be posted on the post of the petitioner which is an upgraded post for the benefit of the petitioner who has been continuously working as Mistry and has been holding independent charge of Inspection Section since 1.7.1970 continuously.



Remains

19. That no selection having been made the petitioner cannot be asked to give way to the respondent no.3 who is only Highly Skilled Grade-I Workman and not a Mistry.

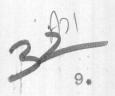
That the petitioner has the right to continue to hold and work on the post of Chargeman 'B' in pursuance of the Staff Order No.806 dated 16.7.1983 until selection as mentioned in the said Staff Order are made and the petitioner is found unsuitable for regular selection.

21. That the respondent No.3 who is not of Mistry's Cadre, cannot be posted as Chargeman in the Production Control Organization against any of the 11 posts which had been upgraded only for the benefit of Mistries who have been holding independent charge of a Section.

against any of the posts on which the persons mentioned in Annexure-III are working as these persons are Mistries for whose benefit the posts were upgraded and the respondent no.3 is a Highly Skilled Grade-I Workman and had never been appointed as a Mistry and there is, therefore, no question of his holding an independent charge of a Section as a Mistry; consequently the decision of the Railway Board to upgrade the post of Mistries to those of Chargeman is not applicable to the case of the respondent no.3.

23. That the petitioner has continuously been on leave since 24.10.1983 and the said leave has been sanctioned, by the Competent Authority and the petitioner has not joined on the post of Mistry.





wholly illegal, invalid and suffers from the vice of non-application of mind, and deprived the petitioner of the fundamental right guaranteed under Article 16 of the Constitution of India inasmuch as other Mistries whose posts have been upgraded to that of Chargeman'B' are still working whereas the petitioner is being ordered to give way to a Highly Skilled Grade-I Wrokman, who according to the Railway Board's own decision is not entitled to work on an upgraded post.

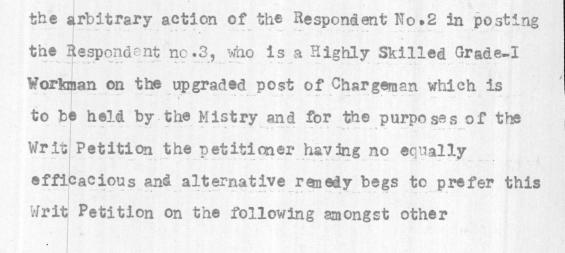
25. That the petitioner could be dislodged by a Mistry similarly situated only if the petitioner is found unsuitable in the Regular Selection which are yet to be held by the Authorities as mentioned in the Staff Order No.806 dated 16.7.1983 (Annexure-IV).

Staff Order No.939 of 1983 dated 1.11.1983 (Annexure-V) is not stayed and the RespondentsNo.1 and 2 are not directed not to interfere with the discharge of the duties and performance of the functions by the petitioner as Chargeman in the Inspection Section of the Paint and Trimming Trade of the Production Control Organization in the Carriage and Wagon Workshop, Northern Railway, Alambagh, Lucknow, the petitioner shall be put to irreparable loss and injury and the fundamental rights guaranteed by the Article 16 of the Constitution of India would continue to be violated by the Respondents.

27. That being aggrieved against the Staff Order No.939 of 1983 dated 1.11.1983 a copy of which is annexed as Ammexure-V to this writ petition, and by



Follows



GROUNDS

Because on the perusal of Annexure-IV to this Writ Petition, which is Staff Order No.608 of 1983 dated 16.7.1983 it would be evident that the post on which the petitioner was working as Mistry in the Grade of Rs.380-560(RS) was upgraded to the post of Chargeman 'B' Grade 425-700 and the said temporary arrangement made with effect from 15.7.1983 was to continue pending selection.

II. Because no selection as mentioned in the Staff Order No.608 dated 16.7.1983 (Annexure-IV) has been held till this date and as such the petitioner could not have been reverted.

Workmen and that of Mistries in the Carriage and Wagon Workshop is entirely distinct and different and the Railway Board consequent to the decision of the Railway Labour Tribunal, 1969 decided to give benefit to the Mistries and not to the Highly Skilled Grade-I Workmen and the one of the reason for doing so was that it was found as a fact that the Mistries supervise the work of the Highly Skilled Grade-I Workmen.

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IV. Because the Respondent No.2 while issuing the impugned Staff Order No.939 dated 1.11.1983

(Annexure-V) completely ignored the fact that in the Paint and Trimming Trade of the Production Control Organization 3 posts of Mistries were upgraded as Chargeman 'B' in the Grade of 425-700 for the benefit of the Mistries in the Production Control Organization and not for the Highly Skilled Grade-I Workmen.

Of Mistries to those of Chargeman 'B' Grade in the Production Control Organization was meant only for the benefit of the Mistries, the Respondent No.3 could not have been ordered to be posted on the post of the petitioner which is an upgraded post afor the benefit of the petitioner who has been continuously working as Mistries and has been holding independent charge of Inspection Section since 1.7.1970 continuously.

VI. Because no selection having been made the petitioner cannot be asked to give way to the Respondent No.3 who is only Highly Skilled Grade-I Workman and not a Mistry.

VII. Because the Respondent No.3 cannot be posted as Chargeman in the Production Control Organization against any of the 11 posts which had been upgraded only for the benefit of Mistries who have been holding independent charge of a Section.

VIII. Because the Respondent No.3 cannot be posted against any of the posts on which the persons

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mentioned in Annexure-III are working as these persons are Mistries for whose benefit the posts were upgraded and the Respondent No.3 is a Highly Skilled Grade-I Workman and had never been appointed as a Mistry and there is, therefore, no question of his holding an independent charge of a Section as a Mistry; consequently the decision of the Railway Board to upgrade the post of Mistries to these of Chargemen is not applicable to the case of the Respondent No.3.

IX. Because the action of the Respondent no.2 is wholly illegal, invalid and suffers from the vice of non-application of mind and deprived the petitioner of the fundamental rights guaranteed under Article 16 of the Constitution of India inasmuch as other Mistries whose posts have been upgraded to that of Chargeman 'B' are still working whereas the petitioner is being ordered to give way to a Highly Skilled Grade-I Workman, who according to the Railway Board's own decision is not entitled to work on an upgraded post.

WHEREFORE, it is most respectfully prayed that this Hon'ble Court may be graciously pleased to:

- A. Issue a writ, order or direction in the nature of certiorari quashing the impugned Staff Order No.939 of 1983 dated 1.11.1983, a true copy of which has been annexed as Annexure-V to this writ petition.
- B. Issue a writ, order or direction in the nature of Mandamus commanding the Respondents Nos.1 and 2 not to compel the petitioner to work on the post of Mistry in pursuance of the impugned Staff Order No.939 of 1983 dated 1.11.1983 (Annexure-V).

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mandamus commanding the opposite parties to grant all the consequentialbenefits to the petitioner on the post of Chargeman Gr.B i including its arrears, allowances and to pay various pensionery benefits to the petitioner on the post of Chargeman-B including its arrears, pension, gratuity, leave encashment etc.

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C. Issue a writ, order or direction in the nature of Mandamus commanding the Respondents nos.1 and 2 to permit the petitioner to continue to work on the post of Workman in pursuance of the Staff Order No.608 dated 16.7.1983 (Annexure-IV).

- D. Costs of the writ petition may also kindly be awarded to the petitioner against the Respondents.
- E. Any other writ, order or direction may also kindly be awarded to the petitioner against the Respondents which this Hon'ble Court may deem fit and proper in the circumstances of the case.

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(Ashish N. Trivedi)
Advocate
Counsel for the Petitioner

LUCKMO W, Dated, November 19, 1983.

r 19,1983.

Note :- Certified that there are no defects in the Writ Petition.

(A shi sh N. Trivedi)
Advocate

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In the Hon ble High Court of Judicature at Allahabad Sitting at Luckn-ow

Writ Petition No.

of 1983

Shri Pearay Lall C/Man......Petitioner
Versus

ANN EXURE-No.I

Copy of Railway Board's letter No.PC-72/RLT-69/2 Pt.II Dated 6.4.1973 addressed to the General Manager All Indian Railways.

Sub :- Upgradation of posts of Mistries in Workshops.

The Railway Labour Tribunal-1969 which was appointed by Government under the Scheme of Permanent/Officiating. Machinery for dealing with the demands in regard to which agreement could not be reached between the Railway Board and organised labour has, inter-alia recorded the following decisions in respect of the issues relating to workshop staff:-

- (i). In those cases where Mistries supervise the work of Highly Skilled Grade I Workman or workmen they should be in the higher grade of Rs.175-240 instead of Rs.150-240.
- (ii). Posts of Mistries holding independent charge of a Section should be upgraded to those of Chargeman'C'.
- (iii). Decision given in regard to the upgradation of the posts of Mistries exercising supervision over highly skilled grade I workman to Rs.175-240 scale and of Mistries in independent charge of sections to those of Chargemen 'C' grade should also be applied to Electrical Workshops and Signal & Telecommunication Workshops.

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- (2) The Government besides accepting the above decisions, have agreed to the benefits being extended to Mistries in Civil Engineering Workshops as well as accordingly in it has been decided as under :-
- (i). The posts of Mistries in Scale Rs.150-5-175-6-205-7-240 in Mechanical, Electrical, Signal and Telecommunication and Civil Engineering Workshops, equal to the number of such Mistries in that scale, as supervise the work of highly skilled workman or workmen, should be upgraded to the Scale of Rs.175-6-205-7-240 with effect from 1.8.1970.
- (11). The Board have decided that the Mistries in grade Rs.150-240 should not be placed in-dependent charge of sections in Mechanical, Electrical S & T and Civil Engineering Workshops, but depending on the worth of charge only chargeman 'C' in scale Rs.205-7-240-8-280 should be placed in independent charge of sections.

Accordingly, a review should be undertaken immediately of all the posts of Mistries in Scale Rs.150-240 who are at present holding independent charge of sections of those workshop. In sections hitherto supervised by Mistries where the workload on the basis of the worth of charge requires supervision at the level of a Chargemen 'C', posts of Chargeman 'C' in grade Rs.205-7-240-8-280 may be created in lieu of posts of Mistries grade Rs.150-240 in consultation with F.A. and CAO.

(a). In the case of those incumbents who have been holding independent charge of a section from 1.8.1970 or earlier and fitted against the posts



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upgraded as chargeman's as a result of review mentioned above, their pay may be fixed and arrears paid as indicated in para 3 below:

- (b) Such of these incumbents who have been holding independent charge of a section from 1.8.1970 or earlier but not fitted against the posts upgraded as a result of the review may be allowed pay of chargeman 'C' as in para 3 below, till the date of their replacement.
- (c) Such of those who are promoted as chargeman(C) against the posts upgraded as a result, of the review, for the first time may be paid pay of the post from the date on such promotion.
- (3) The pay of the incumbents of the upgraded posts vide (i) and (ii) (a) and (b) of para 2 above will be fixed proforma under Rule 2018-B(FR-22-CB-II) with effect from 1.8.1970 but arrears should be paid from 1.8.1972 only.
- (4) Para above has the senction of the president.

True Copy

(Pearay Lall) Petitioner-deponent



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In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow

Writ Petition No.

of 1983

Versus

Annexure-No.II

Northern Railway

Head Quarters Office Baroda House, New Delhi

No.805 F/4755(EiiW)

Dated 18.10.1979

The Dy.CMR(W), Northern Railway, CE_LKO,Amv,LKO,JUD,JU & ASR

WM/BRS,

Sub : Upgradation of posts of Mistires in Workshop-production control organisation.

A copy of Railway Board's letter No.R(P&R)-1-77/PS-5/WS-18, dated 9.10.1979 is sent herewith for information and necessary action Board's letter dated 22.1.1979 referred in the above letter was circulated under this office letter of even number dated 31.1.1979.

/ As above

(S.R.Nigam)
For General Manager (P)

Copy forwarded for information and necessary action to : 1. SPO (Ed.Qrs.) i.S.M.E. (P) Hd.Qrs.

Copy of Railway Board's letter No.E(P&A) 1-77/PS-5/WS-18 dated 9.10.1979 to the General Manager, All India Railways and others and copy of others.

Sub : Upgradation of posts of Mistries in Workshop production control Organisation.

In continuation of this Ministry's letter of evan number dated 22.1.1979 on the above subject and after



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further consideration of the matter, it is has been decided that the Mistries in Production Control Organization may be given proforma fixation of pay w.e.f. 1.8.1970 but payment of arrears would be make paid only w.e.f. 1.1.1979.

2. This issues with the concurrence of the Finance, Directorate of the Ministry of Railways and has the sanction of the President.

(This also disposes of Eastern Railway's letter NES 15/Upgradation/Mistry/W.Shep dated 26.4.1979).

True Copy

(Pearay Lall C/man) Deponent-Petitioner



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In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow

Writ Petition No.

of 1983

Shri Pearay Lall C/Man.....Petitioner

Versus

Union of India and others..... Respondents
Annexure No.III

N.Rly. Office of the Dy.C.M.E.(W), C&W Shops, Amv.Lucknow. No.DCME/2E4/3 PCO Upgrading. Dated, June 23, 1983. All concerned for information and n/action.

Sub: List of the Actual holders of the posts of Mistries Gr.Rs.100-185/150-240(RS)/380-560 (RS) of PCO upgraded to the posts of Chargeman Gr.Rs.205-280 AS/425-700(RS) w.e.f. 1.8.1970, arrears payable w.e.f. 1.1.1979.

As per information received from the SE/Planning & R/
Fixing as well as SS/Inspection of PCO under letter
No.SS(AR)/Misc/83 d ted 17.6.1983 the list in connection
with the above is preapred and the same is as under :S.No. Name & T.No. Period No.df Trade

from To Posts

1 Blacksmith

1 Welder

S/Shri

1. Piarey Lal 31 1.8.70 22.8.73

2. Balwant Singh 23H 23.8.73 7.11.74

3. ----do--- 23H 31.12.75 uptodate

4. Iqbal Marain 34H 16.11.74 8.11.75

4. Prahlad Gupta 8H 3.4.75 30.12.75

5. 0m Prakash 33H 10.7.76 13.12.78

6. Chhakan Lal 39H 18.12.78 15.3.79

7. Rameshwar Singh 6H 16.3.79 29.12.81

----do--- 6H 17.4.83 upptodate

8. V.P. Sharma SH 21.12.1982 16.4.83

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-: 2 :-

S.No. Name & T.N	0.	HT CHICANA (CHICA) (CHICANA CHICANA CH	• o: sts	f Trade
9. Giyan Chand	Odti	1050 00 10 0		
10.Kripa Shanker	23H 28H	1.8.70 27.12.72	1	Toolmaker
	2011	21.1.73 Uptodate		
11. Har Prasad	24H	31.7.73 Uptodate	1	Toolmaker
12. Ram Charan	2 6 H	1.8.70 18.8.73		
13. J.N.Swami	31H	8.12.73 Uptodate	1	P&T
14. Jhuman Lal	33H	31.8.73 30.11.75		
15. Sagheeruddin	. 30H	11.3.76 Uptodate	1	P&T
16. Zahoor Md.	3H	1.8.70 Uptodate	1	CB & CR
17. Cnkar Nath	211	1.8.70 Uptodate	1	CB & CR
18. Bajrang Lal	IM	1.8.70 Uptodate	1	CB & CR
19. Raghunandan	6M	1.8.70 Uptodate	1	C&W Fitter
20. Pearey Lal	15 M	1.8.70 Uptodate	1	P&T
Sd/- For Dy. C.M.E.(W)/Amv	·LKO		

True Copy

(Pearay Lall)
Deponent-Petitioner

In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow

Writ Petition No. of 1983

Shri Pearay Lall C/Man........................Petitioner

Versus

Annexure No.IIIA

N. Rly : Dy.Ch.Mechi.Engr's Office, C&W Alambagh, LKO. 2 Shaff order No.314 of 1.4.1983

In terms of Rly.Bd's letter No.E.(P&R)-1-77PS5
WS-18

Dated 22.1.1979

Circulated

under G.M.(P) letter No.803E/4755 (Eiiw) dt. 31.1.1979
and Rly. Bd's letter No.(P&A) I=77/PS=5/WS=18 dated
9.10.1979 circulated under G.M.(P)'s letter No.803E/4755
(Eiiw) dt. 18.10.1979, 11(Eleven) posts of Mistries
Gr.Rs.150=240(AS)/380=560 (RS) of PCO are upgraded
to the post of C/man 'B' Gr.205=280 (AB)/425=700(RS) w.e.f.
1.8.70 in PCO arrears payable w.e.f. 1.1.1979 as vetted
by SAO 'W'/Amv vide his letter No.75/F/B/7/PCO dt.11.3.83.
The 11 posts of Mistries which have been upgraded asC/man
'B' Gr.425=700(RS) in PCO are allotted the trades as
shown against each as under :=

S.No. Present Sec. of PCO where the post of Mistry is being operated in PCO

No.of posts The trade and Trade as allotte in which after upgrade operated the posts of the post

allotted No.
after of
upgradationpost
the post i
as C/man'B'
Rs.425-700(RS)

CB&CR

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T. T	2	3	4	5
STREET STREET, NAME AND ADDRESS OF THE PARTY	MMT spinestediji dravogama vilitika ovalitino varano viliti.		•	O O
내용 이번 사업하고 있네?		DESCRIPTION OF THE PROPERTY OF		

- 1. Rate Fixer saw-mill shop 1 CB&CR
- 2. Inspector Bhar Line 1 CB&CR Coaches.
- 3. Inspector New Construction 1 CB&CR

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21	2 2	3	4	5
		1 T/Smith Shop	C&W Fitter	1
5. Rate	Fixer ot Shop	l Paint	en diagnos de solo de so	
	Fixer ming Shop	1Trimming	P&T	3
7. In Pai	sp.Wagon nting	1 Paint Î		
Out	work of station Store N/Order		B S &H T	1
	e fixer ding shop.	1 Welding	Welder	1
MW	e fixer Shop e Fixer T/	T/room Mechanist	T/Maker	2
Sec	th & Fitting .of m/c shop.	Fitter X	6. 40	10
Tota	1			11

For Dy.CME'W' Alambagh, LKO
MH/31
No.2E4/3 PCO(Upgrading) Dt/ March '83

C/- SS(P&R), SS(Insp.), AS(TO), AS(PS) for information and action.

C/HO Supervisory for information and necessary action. He will put up necessary arrangement to fill up these 11 Upgraded posts of C/man 'B' Gr.425-700 'RS' by the Senior most Mistries of the trade as shown against each as above. C/- AS/Budget for information and necessary action.

True Copy

(Pearay Lall)
Deponent-Petitioner



In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknow

Writ Petition No.

of 1983

Versus

Annexure No.IV

NORTHERN RAILWAY

Office of the Dy. Chief Mech. Engr. (W)/C & W Shops.
Alambagh, Lucknow.

Staff Order No. 608

Dated 16, July, 1983

The following temporary and local officiating arrangement are made w.e.f. 15.7.1983 (FN) against the upgraded post of Mistry grade Rs.380-560(RS) to C/man 'B' grade Rs.425-700 (RS) as ordered under this office S.O. No.314 dated 1.4.1983.

Trade	No.of
	upgraded post.

Name & N.No. Pay in Pay as of the staff grade 'C/man' promoted 380-560 'B' Gr. against the (RS) Rs.425-upgraded post. 700(RS)

Max.

the shop and Section where 2 posted im P. C.O.

Name of

1	2	3	4	5	6
CB&CR	3	Sh.Niaz Ahmad 61	560/- Max.		Planning& Rate Fixing saw Mill shop.
C&W Fit	ter 1	Sh.Onkar Nath 2	1 560/=	680/=	Ins.Bhar

P&T

Sh.Pyare Lal 360 545/-

Sh.Sagiruddin 30H 488/-

Insp. wagon painting

Coaches.

Line

Plainning and Rate Fixing for out paint and Trimming Shop.

--- -d O---

Sh.J.N.Swami 31H 500/-



Penlang

1 2	2	3	4	5 6
RS & NT	1	Sh.Balwant Sin	gh 515/=	Planning and Rate Fixing for out station work and work order.
Tool/Maker	2	Sh.Kripa 21L Shanker 28H	560/- Max.	Planning and rate fixing for tin Smith and Fitting Sec. of M/Shop.
		Sh.Har Prasad	22L 500/	Planning & Rate Fixing of MW Shop.
Welder	1	Sh.Rameshwar Singh 48 K	500/=	Planning and Rate Fixing WeldingShop.

Orders for promotion against one post of C/man'B' CB&CR and one of C&W Fitter grade Rs.425-700 (RS) will follow.

All the promotees above will draw their substantive pay except Sri Onkar Nath & Niaz Abmad till their proforma fixation of pay is received from SAO(W)/AM duly vetted.

All the promotees above must clearlunder stand that this is purely a temporary and local officiating arrangement pending selection and it will not confer upon their any right or claim for such promotion over their seniors in future.

This has the approval of Dy.C.M.E.(W)/AMV.

No.DGME/740/Adhoc No.Deme/740/Adnoe
Dt/July,'83.

C/-to: G.M.(P)/NDLS in ref.to his letter No.803E/4755

(Eiiw) dated 31.1.1979.

C/-to: Addl.C.M.E.(W)/Charbagh, Lucknow.

C/-to: AS(PB), AS(TO), HC(Super), HC(Pass), SS(Planning),

SS(Insp.) ASS(Prog.), SS(Saw Mill), SAO(W)AMV,

SCC'N', D for information and necessary action. For Dy.C.M.E.(W)/

Caus (Pearay Lall) Deponent-Petitioner

True Copy



In the Hon'ble High Court of Judicature at Allahabad Sitting at Lucknew

Writ Petition No. of 1983

Shri Pearay Lall C/Man.....

Versus

ANNEXURE NO.V

NORTHERN RAILWAY

Office of the Dy.C.M.E.(W), Caw Shops, Alambagh, Lucknow.

Dated 1.11.1983

S.O.No. 939

The following orders are issued :-

- Shri Sikandar Mirza, Chargenan 'B' (P&T) Gr. Rs. 425-700 (RS) who remained on sick list of private Doctor from 4.9.1983 to 17.10.1983 on being declared fit for duty w.e.f. 18.10.1983 is allowed to resume duty from 26.10.1983 (FN) and posted vice Shri Rajinder Singh.
- Shri Rajinder Singh, who was officiating as 2. Chargeman 'B' (P&T) Gr. RS. 425-700 (RS) on ad hoc basis vice Shri S.Mirza is transferred to P.C.O. (In spection) and posted vice Shri Pyare Lal.
- Shri Pyare Lal, Offg. C/man (B) (P&T) pay Rs. 600/- p.m. in grade Rs.425-700 (RS) is reverted to his substantive post of Mistry on pay Rs. 560/- p.m. in Gr. Rs. 380-560 (RS) and posted in P&T shop reversing the officiating arrangement of junior Mistry.

Shri Rajinder Singh must understand that his



officiating arrangement is purely on ad hoc basis pending selection and it will not confer upon him any prescriptive right for such promotion over his seniors in future.

For Dy.C.M.E. C&W shops,AMV Lucknow

Case No.DCME/798/Pt.II dated 1.11.1983

Copy to :

SS(P&T), SS(Inspection), AS (Paybill)
AS (Time office), SCC (Supry), Dealing Clerk (Supry)
and SAO(W)/AMV for information and necessary action.

SCC 'C' for information and necessary arrangement for posting of Shri Pyare Lal and chain reversion, if required.

True Copy

(Pearay Lall) Deponent-Petitioner



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In the Hon ble High Court of Judicature at Allahabad Sitting at Lucknew

Writ Petition No.

of 1983

Shri Pearay Lall C/Man......Petitioner

Versus

AFFIDAVIT



Pearay Lall, C/Man
Inspection, aged
about 53 years, son
of Shri Mahabir Prasad
resident of 569/3,
Prem Nagar, Alambagh,
Lucknow.

... Deponent

I, the abovenamed, deponent, do hereby solemnly affirm and state as under :-

- That the deponent is the petitioner in the accompanied writ petition moved today and is fully conversant with the facts stated in the accompanying writ petition.
- That the contents of paras 1,5,8,10,11,12,14,15, 18 to 23, 26 and 27 of the accompanying writ petition are true to my own personal knowledge, the contents of paras 2 to 4,6,7,9, 13 and 16 are based on the records, and the contents of paras 24 and 25 are based on legal advise which I believe to be true and believe the content of paras xxx to be true. The Annexure Nos. I to V of t



Perrangi

\$1/23.

accompanying writ petition are the true copies of their originals.

LUCKNOW, Dated, November 19,1983. (Pearay Lall)
Deponent

Verification

I, that Pearay Lall, the deponent abovenamed, do hereby verify that the contents of paras 1 and 2 of the above affidavit are true to my own personal knowledge.

No part of it is false and nothing material has been concealed byme. So help me God.

Signed and verified this affidavit this 19th day of November, 1983 at Lucknow.

(Pearay Lall)
Depenent

I identify the deponent who has signed before me.

4 (Minute) / Special State of the State of t

by Shri Pearay Lall, the deponent who has been identified by Shri Pearay Lall, the deponent who has been identified by Shri Court, Allahabad, Lucknow-Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of the above affidavit which has been read out and explained by me.

> S. K. Shell br Bolv 21/1063.



A-52

on ble fligh Court of Judicalineal-Allah direlenow [बादी] अपीलान्ट वकालतनाम श्रतिनादी [रेंस्पाडेम्ट] 18F=51 बादी (अपीलीप्ट W.P. No. Sni Pearay Lall प्रतिवादी (रेस्पाडेन्ट) बनाम Union of नं० मुकदमा पेशी की ता० ऊषर लिखे मुकह्मा में अपनी ओर से श्री A SHISH A 11, SHAHNASAR ROAD LUCKNOW. को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हुं कि इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया बसुल करें या मुजहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकदमा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करें-वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्बीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता रहंगा अगर मुकद्दमा अदम पैरवी में एक तरफ मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम आवे। हस्ताक्षर साक्षी (गवाह) साक्षी (गवाह) महोना Movember सन् १६83 ई. दिनांक 1914

> स्टाकिस्ट: राम सरन सोनी [ज्ञानी] २४९, अस्तवल चारबाग, लखनऊ

ASB

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH,

LUCKNOW.

C.M. AN. NO. 13044(w) of 1983

IN

Writ Petition No. 6130 of 1983

Shri Pearay Lall C/ man Inspection,

· . Petitioner

Versus

Union of India through the Secretary, Ministry of Railways , New Dexk Delhi.

. Respondents.

XXXXXXXXXXXXXXX

Application for Interim Relief

Lucknow : Dated 21.11.1983

Hon'ble U.C. Srivastava, J.

Hon'ble K.N.Goyal, J.

Admit and connect with W.P. 5315/83.

Iss we notice to the opposite parties. In the meantime the petitioners emolments shall not be reduced in pursuance of the impugned order dated 1.11.83, annexure-5.

Sd/ U.C. Srivastava Sd/ K.N.Goyal 21.11.1983

APSY

IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW BENCH,

LUCKNOW.

C.M. AN. NO. 13044(w) of 1983

IN

Writ Petition No. 6130 of 1983 Shri Peeray Lall C/ man Inspection,

· . Petitioner

Versus

Union of India through the Secretary, Ministry of Railways , New Bank Delhi.

. . Respondents.

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Application for Interim Relief

Lucknow : Dated 21.11.1983

Hon'ble U.C. Srivastava, J.

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Sd/ U.C. Srivastava Sd/ K.N.Goyal 21.11.1983

हाई कोर्ट इलाहबाद, लखनऊ बोन्च लखनऊ 7964 (अध्याय १२, नियम १ और ७)

द्वाना विभाग	
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सूचना-इस न्यायात्य की १९५२ की नियमीवली के अध्याय ३७ तियम २ वे आधीन शास हत्वाना मिल गया।

तलवाना प्राप्त करने वाले करके वे हस्ताक्र

A 56

हाई कोर्ट इलाहबाद, लखनऊ बोन्च लखनऊ

(अध्याय ु १२, नियम १ और ७)

दीवानी विभाग

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तलवाना प्राच्त करने वाले करके वे हस्ताकर

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हाई कोर्ट इलाहबाद, लखनऊ बोन्च लखनऊ १९६३

(अध्याय १२, नियम १ और ७)

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तलवाना प्राप्त करने वाले करके वे हस्ता कर

हाई कोर्ट इलाहबाद, लखनऊ बोन्च लखनऊ (अध्याय १२, नियम १ और ७)



दीवानी विभाग

प्रकीर्गांक (स्तफरिक) प्रार्थना सं०
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विदिद हो कि आप ऊपर लिखे दिनांक परया उससे पहले स्ययं अथवा विसी एडवोरंट टा एसे व्यक्ति द्वारा जो कानूनन अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना-पन्न की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।
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सूचना—इस न्यायात्य की १९५२ की नियमावली वे अध्याय ३७ नियम २ वे आधीन प्राप्त कलवाना मिल गया।

तलवाना प्राच्त करने वाले करके के हस्ता चर

हाई कोर्ट इलाहबाद, लखनऊ बोन्च लखनऊ ७१९८

(अध्याय १२, नियम १ और ७) दीवानी विभाग

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तलवाना पाष्त करने वाले करके वे हस्ता कर

हाई कोर्टं इलाहबाद, लखनऊ बोन्च लखनऊ



(अध्याय १२, नियम १ और ७)

दीवानी विभाग

प्रकीर्णांक (म्तफरिंक) प्रार्थना संo ई० सन १९
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की सुनवाई उसके बाद नियमानुसार विकृति दिसी और दिन होगी।
विदिद हो कि आप उत्पर लिखे दिनांक पर या उससे पहले स्थयं अथवा विसी ऐडवोरेट हा ऐसे व्यक्ति द्वारा जो कानूनन अधिकृत हों, उपस्थित न होंगे तो उस प्रार्थना पह की सुनवाई और निर्णय आपकी अनुपस्थिति में हो जायगा।
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तलवाना प्राप्त करने वाले करके वे हस्ता कर

N.R.

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A 6 VAKALATNAMA



New Delhi.

In the Hon ble High Conort of Judicature at Allahabad y In the Court of Writ Petition No. 6130 of 1983 Gri Pyarey Lat -Plaintiff Claimant Defendant Appellant Petitioner Versus Union of India and other Defendant Respondent Opp. parties The President of India do hereby appoint and authorise Shri Seddharth Verma Advocate C-17, K-Road, Mahanagar Extension, Ruckman to appear, act, apply, plead in and prosecute the above described suit/appeal/proceedings on behalf of the Union of India to file and take back documents, to accept processes of the Court, to appoint and instruct Counsel, Advocate or Pleader, to withdraw and deposit moneys and generally to represent the Union of India in the above described suit/appeal/proceedings and to do all things incidental to such appearing, acting, applying Pleading and prosecuting for the Union of India SUBJECT NEVERTHELESS to the condition that unless express authority in that behalf has previously been obtained from the appropriate Officer of the Government of India, the said Counsel/Advocate/Pleader or any Council, Advocate or Pleader appointed by him shall not with draw or withdraw from or abandon wholly or partly the suit/appeal/claim/defence/proceedings against all or any defendents/respondents/appellant/plaintiff/opposite parties or enter into any agreement, settlement, or Compromise where by the suit/appeal/proceeding is/are wholly or partly adjusted or refer all or any matter or matters arising or in dispute therein to arbitration PROVIDED THAT in exceptional circumstances when there is not sufficient time to a sult sue appropriate Officer of the Government of India and an omission to settle or compromise would be definitely prejudicial to the interest of the Government of India and said Pleader/Advocate of Counsel may enter into any agreement, settlement or compromise whereby the suit/appeal/proceeding is/are wholly or partly adjust and in every such case the said Counsel/Advocate/Pleader shall record and communicate forthwith to the said officer the special reasons for entering into the agreement, settlement or compromise. The President hereby agrees to ratify all acts done by the aforesaid Shri. Seddlanth Verma.... Advocate in pursuance of this authority. IN WITNESS WHEREOF these presents are duly executed for and on behalf of the President of ACCEPTED Slereng Dated 4.1. 1984 198. SIDDHARTH VERMA) Designation of the Executive Officer, Dy. General Manager (G) ADVOCATE N.R.P./Pt . Bash Delhi 35-2,064/17-05-1983--6,000 F N. Rlv. Hd. Ors. Office Baroda House.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. 6130 of 1983.



Sri Pyarey Lal

... Petitioner

Versus

Union of India and others.

.... Opposite parties.

COUNTER AFFIDAVIT ON BEHALF OF OPPOSITE PARTY No.1 & 2.

I, H.S.Sinha, aged about 52 years, son of Sri B.N.Lall presently working as Works Manager in the Office of Deputy Chief Mechanical Engineer (W)/N.Rly., C & W shops, Alambagh, Lucknow do hereby solemnly affirm and state on oath as under:-

- 1. That the deponent is working as Works Manager in the Office of Deputy Chief Mechanical Engineer (W), Alambagh, LKO. and such is fully conversant with the facts of this case. The deponent has read and understood the contents of the writ petition (hereinafter referred as the "petition") and has been authorised by the opposite parties No.1 and 2 to file this counter affidavit on their behalf.
- 2. That the contents of paragraph 1 of the petition are admitted with clarification that the petitioner was appointed as Trade Apprentice in





Carriage and Wagon Workshop on 18.9.1946 and was then appointed as a Skilled Artisan i.e. as Sigh-writer on 25.2.1952. He was promoted to officiate as a Temporary Mistry Grade I from 1.7.1970 against ex-cadre post in Production Control Organisation (hereinafter referred as "P.C.O.").

That the contents of paragraph 2 of the 3. petition are admitted. It is most respectfully submitted that in terms of the Railway Board's letter No. E(P & A) 1-77/P55/WS-18 dated 22.1.79 circulated under the General Manager (P) letter No.803E/4755(Eiiw), dated 31.1.79 and the Railway Board's letter No. EQP&A) 1-77/PS-5/WS-18 dated 9.10.79, circulated under the General Manager (P)'s letter No.803E/4755 (Eiiw), dated 18.10.1979, eleven posts out of 29 posts of Mistries, holding independent Charge in the P.C.O. Grade 8.150-240 (Authorised Scale, hereinafter referred as "A.S.")/Rs.380-560(Revised Scale, hereinafter referred as "R.S."), have been upgraded to the post of Chargeman 'B' Grade Rs. 205-280(A.S.)/Rs. 425-700(RS) with effect from 1.8.70 in P.C.O., and the incumbent who held the pin pointed post working against the upgraded post have been allowed proforma fixation of pay from 1.8.70 and their arrears payable from 1.1.79 vide this office S.O.No.314 of 1.4.83. It is further submitted that the avenue of promotion of Skilled Artisan Grade Rs. 260-400 (R.S.) in his normal channel is given as under :-

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Skilled Artisan Gr.Rs. 260-400(R.S)

Highly Skilled Grade -II
Grade Rs.330-480(RS)
(Seniority-cum-Trade Test)

Mistry Gr.Rs. 380-560(RS) (Seniority-cum-suitability test after obtaining option) Highly Skilled Grade I
Gr. Rs. 380-560 (R.S.)
(Seniority-cum-Trade Test
after obtaining option)

Chargeman 'B' Grade Rs. 425-700 (RS) (Selection Grade Post.)

It would be necessary to point out here that the posts were upgraded and not the incumbents. Production Control Organisation consists of many sections, but all the sections are ex-cadre and the staff posted against ex-cadre post hold their seniority on Shop Floor. The post of Chargeman & Grade 'B' Grade M.425-700 (RS) is a Selection Grade Post, i.e. the staff can have prescriptive right to hold the post only on the basis of positive act of sedection and till finalisation of selections all appointments are purely adhoc and temporary, creating no right in favour of the persons holding the post, or any claim of promotion over their seniors in future.

4. That the contents of paragraph 3 of the petition are admitted. In persuance of the said orders of the Railway Board and the Genl.Manager (P) contained in the Annexure No.2 to the Writ Petition, 11 posts of Mistries out of 29 posts, have been upgraded to the posts of Chargeman 'B' Grade 25-700(RS) who were holding independent charge, as





explained in preceeding paragraph 3 of this counter affidavit.

- 5. That the contents of paragraph 4 of the petition are admitted only to the extent that proforma fixation and payment of arrears was allowed to the incumbents who held the pin pointed upgraded posts only.
- Writ Petition, as stated, are not admitted. It is most respectfully submitted that orders for upgradation were implemented only after receiving concurrence from S.A.O.(W), Alambagh, Lucknow. It is further submitted that as the Appexure No.4 to the petition itself shows, the said promotion was made only as purely temporary and local officiating arrangement pending selection and it conferred no rights on promotees for such promotion over their seni#ors/duly selected candidates.
- 7. That the contents of paragraphs 6 and 7 of the



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circulated under General Manager (P) letter No.831-E/ 63/2-X(Eiv) dated 16.8.74, the post of Chargeman 'B' Grade Rs. 425-700(RS) is a selection post and is to be filled by a positive act of selection, and further, in terms of para (i) of the Railway Board's letter No.E(SCT)72-CM7/32 dated 24.8.73, circulated under General Manager (P) letter No.844-E/249-IV(Eiiw) dated 8.9.73, the post of Chargeman 'B' Grade Rs. 425-700(R.S.) is to be filled from the combined seniority of Mistries and Highly Skilled Grade I Grade 18.380-560 (R.S.) against 25% of the vacancies. It has further been clarified vide General Manager (P) letter No.803-E/4755(Eiiw) dated August, 1975 that the post of Chargeman 'B', upgraded from the posts of Mistries are to be filled as per normal practice and procedure laid down for filling such posts in terms of the orders of the Railway Board.

A true copy of Serial No.6186, circulated under the General Manager letter No.831-E/63/2-X(Eiiw) dated 16.8.74 is being annexed herewith as

ANNEXURE No.C-1 and a true copy of the General Manager letter No.803-E/4755(Eiiw) dated .8.75 is being annexed herewith as ANNEXURE No.C-II and a true copy of the General Manager (P) letter No.844-E/249-IV(Eiiw) dated 8.9.73 is being annexed herewith as ANNEXURE No.C-III to this counter affidavit.

- 9. That the contents of paragraph 9 of the petition are admitted.
- 10. That the contents of paragraph 10 of the petition are admitted. The petitioner Sri Pyarey Lal

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was promoted as Charge Man'B' Grade Rs.425-700(R.S.) on a temporary and adhoc basis pending selection in terms of Staff Order No.608 dated 16.7.1983 reproduced as Annexure No.4 to the Writ Petition.

- 11. That the contents of paragraph 11 of the petition need no comment in view of the fact that question raised in this writ petition relate to policy matter and the orders are very clear regarding promotion.
- 12. That the contents of paragraph 12 of the petition are admitted.
- That the contents of paragraph 13 of the Writ petition are admitted only to the extent that the petitioner was temporarily promoted on an adhoc α officiating arrangement to the post of Chargeman'B' Grade Rs.425-700 (R.S.) with effect from 15.7.83 (Forenoon) vide Staff Order No.608 dated 16.7.83. It however, does not mean that such promotion was to continue until and unless duly selected candidates were available. Such arrangement could be terminated as and when persons senior to the petitioner become available as the promotion order contained in the Annexure No.4 to the Writ Petition clearly indicates that it will not confer any right to the promotees over their seniors.
- 14. That in view of the submission made in the foregoing paragraph 13 of the counter affidavit, the contents of paragraph 14 of the petition are denied.



That the contents of paragraph 15 of the petition as stated, are denied. It is most respectfully stated that looking into the responsibilities and duties which a Mistry Grade I, Scale Rs. 380-560 (R.S.) holding independent charge, were to shoulder, on the pin-pointed posts, 11 out of 29 posts of Mistries Grade I were upgraded to the post of Chargeman 'B' Grade Rs. 425-700 (RS). It is worthwhile to mention that it was only the post which was upgraded and not the persons who were working thereon. Moreover, the post of Chargeman'B' Grade Rs.425-700 (R.S.) is a selection grade post having a different mode of selection and having zone of eligibility in which both, Mistries Grade I and Highly Skilled Grade I in Scale Rs. 380-560(R.S.), are eligible. The duties one has to perform on the post of Mistry Grade I and / or on Highly Skilled Grade I in Grade Rs. 380-560 (RS) may be distinct and different but such duties are linked to the specific posts and it does not mean that the person holding the post of Mistry Grade I Scale Rs. 380-560 (R.S.) is placed on better footing than that of Highly Skilled Grade I and/or it requires any exceptional qualification to man the post of Mistry Grade I. The technical expertises of both Mistry Grade I and Highly Skilled Grade I is same. As the channel of promotion given in paragraph 3 of this counter affidavit would show, both Mistry Grade I and highly skilled Gr. I and are brought from the Highly Skilled Grade II, Grade Rs. 360-480 (RS) after passing Trade Test, and hence the technical expertise of personnels

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manning these two are almost same. Hence it would be wrong to assert that Mistries Grade I are to be given any preferential treatment for selection to the post of Chargeman 'B'.

That the contents of paragraph 16 of the 16. petition are denied. It is specifically denied that upgradation of three posts of Mistries in the P.C.O. was made for the benefit of Mistries Grade I. It was only the particular duties/responsibilities which one has to perform or shoulder on a specified post of Mistry Grade I, which has necessiated the upgradation. In other words such upgradation was not made either to the advantage of Mistries Grade I, or to the disadvantage of person working on the post of Highly Skilled Grade I. It was only the duties/responsibilities entailing a pin pointed post which necessiated upgradation. In fact, whether Mistry Grade I or H; ghly Skilled Grade I Workman, who spever successfully qualifies the Trade Test or the suitability test (as the case may be) for the selection of the post of Chargeman 'B' is fully eligible and competent to hold the post of Chargeman 'B'.

17. That in view of the submission made in the preceding paragraphs, the contents of paragrah 17 and 18 of the petition are denied. It is reiterated that it was only the post which was upgraded and not the encumbent. It is further denied that such

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upgradation was made only to benefit Mistries Grade I and the opposite party No.3 whose substantive post is that of Highly Skilled Grade I, can not be appointed in place of the petitioner. Moreover, opposite party No.3 has been officiating on the post of Chargeman 'B' with effect from 20.6.83 whereas the petitioner was so appointed only on 16.7.83.. In this respect also, the petitioner is junior to opposite party No.3. It is most respectfully submitted that the post of Chargeman 'B' was filled on temporary and adhoc officiating arrangement on the basis of Combined Seniority List of Highly Skilled Grade I and Mistry Grade I on the Shop Floor. The petitioner was reverted to his substantive post being the junior most on the combined seniority list as per avenue of promotion and in terms of paragraph 321 of the Railway Establishment Manual, which reads as under :-

"Para 321. Relative seniority of employees in an intermediate grade belonging to different seniority untits appearing for a selection/non selection post in higher grade.

When a post (Selection as well as non selection) is filled by considering staff of different seniority units, the total length of service in the same or equivalent grade held by the employees shall be the determining factor for assigning inter-se-seniority irrespective of the date of confirmation of an employee with lesser length of continuous service as compared to another unconfirmed employee with longer

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length of continuous service. This is subject to the proviso that only non fortuitous service would be taken into account for this purpose".

A true copy of the combined seniority list of Mistries Grade I and Highly Skilled Grade I is being annexed herewith as <u>ANNEXURE No.C-VI</u>.

It is most respectfully submitted that in terms of Railway Board's letter No. (E(NG) 59-SR6-22 dated 22.4.63, a true copy of which is being annexed herewith as ANNEXURE No.C-IV to this counter affidavit all posts in the Production Control Organisation have been treated as ex_cadre post and in accordance with the para 4,5 & 6 of the above mentioned Railway Board's letter every staff drafted in P.C.O. will be borne on the seniority list of the particular category on the Shop Floor and will have a lien against a post in the Shop Floor. Suitable staff from shop Floor cadre will be eligible to be transferred to the PCO on the basis of a selection/seniority-cum-suitability either in their own grades or in higher grades in accordance with the normal rules groverning the promotion of non-gazetted staff. The selection to the posts in the higher grade in the P.C.O. would not in itself give to an employee any right for consideration for the higher grade posts on the Shop Floor unless he is regularly selected for the Grade on Shop Floor. At and when an employee reverts to the Shop Floor he will revert to his due position in the cadre on the Shop Floor.

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So far as the manner in which the posts of Chargeman 'B' Grade Rs.425-700(RS) are to be filled, the same has been prescribed in the Railway Board's letter No.E(SCT)72CM7/32 dated 24.8.73, circulated under the General Manager (P), Northern Railway, letter No.844-E/249-IV(Eiiw)dated 8.9.73. A true copy of this letter is being annexed herewith as ANNEXURE No.C-V to this counter affidavit..

That under thefacts and circumstances mentioned herein above, it is most respectfully submitted that the petitioner has no right to continue on the post of Chargeman 'B' Grade Rs. 425-700 (RS).

That the contents of paragraphs 19 and 20 of 18. the petition are denied. It is most respectfully submitted that the petitioner has to give way to the opposite party No. 3, who happens to be his senior. It is further stated that it was the post of Mistry Grade I which was upgraded to the post of Chargeman'B'. The petitioner, being incumbent, can not claim upgradation unless he acquires a prescriptive right to hold such post after having being selected for such for after a maixix positive act of selection, as the post of Chargeman 'B' is a selection post. The petitioner was promoted on purely local adhoc and temporary basis. The opposite party No.3 Sri Rajendra Singh, Highly Skilled Grade I is senior to the petitio erin the combined seniority list given in ANNEXURE No.C-VI to this affidavit, and therefore, the interest of senior person is to be protected as agains the junior person holding post on adhoc basis.

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- 19. That the contents of paragraph 21 of the petition are denied. It is specifically denied that the upgradation of the post of Mistry Grade I was made only to benefit Mistries, who were holding independent charge of a section.
- 20. That the contents of paragraph 22 of the petition are denied. It is denied that the upgradation of the post of Mistry Grade I to the post of Chargeman 'B' Rs.425-700(RS) was made only to benefit Mistry Grade I. As the contents of Annexure No.C-V to this counter affidavit would shown both, Mistries Grade I and Highly Skilled GradeI are eligible to hold the post of Chargeman 'B' provided, they qualify in the selection held for such post.
- That the contents of paragraph 23 of the petition are admitted. The petitioner was on leave with effect from 24.10.83 and this leave was duly sanctioned by the competent authority.
- That in view of the submissions already made in the foregoing paragraphs of this Counter Affidavit, the contents of paragraphs of this Counter Affidavit, the contents of this Counter Affidavit, the paragraphs of this Counter Affidavit, the paragraphs of this Counter Affidavit, the paragraphs of this Counter Affidavit, the contents of this Counter Affidavit, the contents of the paragraphs of this Counter Affidavit, the contents of the paragraphs of the paragr



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Under the circum ances, the grounds enumerated as I to X in paragraph 27 of the petition are untenable in the eye of law and the petitioner is not entitled to any of the reliefs prayed by him. The writ petition is liable to be dismissed with cost.

Lucknow; Dated: 5.4.85 Deponent

VERIFICATION

I, the deponent above named do hereby verify that the contents of paragraph 1 of this counter affidavit are true to my personal knowledge and those of paragraphs 2 to 21 are based on the knowledge derived from the record available to the deponent, the contents of paragraph 22 of the counter affidavit are based on the legal advise and are believed to be true. That no part of this affidavit is wrong and nothing material has been concealed. So help me God.

Lucknow, Dated: 5.4.85 Deponent.

I identify the deponent who has signed before me.

Siddharth Verma)
Advocate.

solemnly affirmed before me on 5141 b at 9-00 A.M./P.H. by H.S. Sinha the deponent who is identified by Shri S. Verne

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Advocate High Court Allahabad.

I have satisfied myself by examining the

deponent that he understands the contents of this affidavit which have been read out and explained by me.

Wigh Court, Allahabad

In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench Lucknow.

Writ Petition No. 6130 of 1983.

Sri Pyarey Lal

--- Petitioner.

Versus

Union of India and others.

--- Opposite parties.

Annexure No.C-I.

Serial No.6186-Circular No.831-E/63/2-Xdated 16.8.1974
Sub:-Revision of classification of non-gazetted posts consequent introduction of Revised Scales.

A copy of Railway Board's letter No.E(ENG)I-74 PM 1/6 dt.6.8.74 alongwith its enclosure is sent here with for information and guidance.

Copy of Railway Board's letter No.E(NG)I-74 PMI/6 dt.6.8.1974.

Sub:-Revision of classification of non-gazetted posts consequent on introduction of Revised scales.

Administrations in regard to the above subject, the Board have decided that the classification of posts in different Authorised scales shich have been merged into the same Revised Scale, should be as in column No.5 of the attached statement. In some cases this classification calls for changes in other grades within the same an event of promotion. These consequental changes should be as in column(6) of the statement.

Except in regard to merged scales and the consequental changes, there will be no gemeral revision of the existing classification of posts.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow.

Writ Petition No.6130 of 1983.

Sri Pyarey Lal

.... Petition er.

Versus

Union of India and others.

.... Opposite parties.

Annexure No.C-IA.

Extract of the S. No. 6186

Regision of classification of posts where existing two grades have been merged into a single revised

	scales.			
S. No.	Category		Existing scales (Merged scales shown-in brack- ets)3	Revised scales
23.	Chargeman Chargeman A:	Electrical	(Rs. 250-280)	Rs.425-700
	Asstt.Foreman Foreman-II		(Rs. 335-425) (Rs. 370-476)	Rs. 570-750
alterforms accept annexemen	Foreman-I		Rs. 425-576	Rs. 700-900

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Existing	Classification	Consequental
classifica- tion.	of merged scales.	changes to be effected in
5		other grades.

Selection

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non-selection

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* Non selection in Electrical Department.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. 6120 of 1983.

Sri Pyarey Lal

.... Petitioner.

Versus

Union of India and others.

.... Opposite parties.

Annexure No.C-II.

Copy of letter No.803-E/4755(Éiiw)dt. 8.75 from G.M.(P)/NDLs to Dy.CME(W)/Amv and others.

Sub: - Upgradation of posts of Mistries in Workshops.

Attention is invited to this office letter of even no.dated 24.3.75 on the above subject and your replies there to. The question as to how the posts of C/Man Gr.205-280(AS)upgraded from the posts of Mistries are to be filled in, was referred to the Railway Board, who have advised that the normal practice and procedure laid down for filling such posts should be followed.

Necessary action in the matter may be taken accordingly.

The Ch.Mechl. Engr. has desired that immediate steps should be taken to hold selections to ensure that the upgraded posts of C/Man Gr. 205-280(AS) are manned only by the selected persons. In the event of any mistries whose posts have been upgraded failing to qualify in the selection of C/Man Gr. 425-700(RS) their detailed particulars including their substantive posts and their option to go back to the posts of Highly skilled Gr.II etc.may please be furnished for taking further necessary action in the matter.

Sd/-(H.P.Gupta), for General Manager.

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In the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No. 6130 of 1983.

Sri Pyarey Lal

... Petitioner.

Versus

Union of India and others.

.... Opposite Parties.

Annexure No.C-III.

Copy of letter No.844-E/249-IV(Eiiw)dated 8.9.1973
from General Manager (P)/NDLS to the Dy.CME(W),Amv/LKO
and copy to others.

Sub: - Filling up of vacancies of Chargeman Gr. Rs. 205-280(AS).

A copy of the Railway Board's letter No.E(SCT) 72 CM.9/32 dt.24.8.73 on the above subject is sent herewith for information and guidance. The Railway earlier letters dt.27.8.78,20.4.70, 25.11.71 and 11.1.73 referred to therein were circulated under printed'P' Br. Circular serial Nos.4431,5022,5510 & 5838 respectively & Bd's letter dated 29.3,72 was circulated under G.M.(P) letter No.754/90-VII(Eiia) dt.27.8.68 and letter No.E(SCT)70CM 1/5/10 dated 20.4.70.

3.5.72 copy enclosed for information of Dy.CME, ASR, JUD, Amv-Lko CB-Lko, JU & WM/BKN.

Copy of SE(EIV), HC.H2C, S2A, E2B, ACME E2W.

Copy of Rly.Bd's letter as referred to above.

Sub:- As above.

The extant instructions provide a reservation quota of 15% & 7½% for SCs and STs in promotion to



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posts both selection and non-selection where the element of direct recruitment does not exceed 5%. Further Bd's letter No. E(NG)III-71RR1/67 dt. 25.11.71 and 29.3.72 provide that the vacancies of C/Man Gr. 'C' Rs. 205-280(AS) in Mechanicial & Electrical Bepartments should be filled as under :-

i) 25% of the vacancies from amongst Mistries & Highly Skilled Gr.I.

ii) 25% of the vacancies from Apprentice Mechanice drawn from amongst rankers who posses the requisite educational qualification &

iii) 50% from amongst Apprentice Mechanics recruited directly.

It has come to Board's notice that on cartain Railways reservation quota for SCs & Sts is not being provided in promotion to the category of C/Man'C' Rs. 205-280.

It is clarified that since the element of direct recruitment to the category of C/Man Gr. Rs. 205-280(AS) does not exceed 50% the reservation of 15% for SCs & 7/2% for STs is to be provided while filling posts by promotion in terms of Bd's letters quoted below against each :-

i) 25% vacancies from amongst Mistries & Highly Skilled Gr.I (Reservation is to be provided in terms of Bd's letter No. E(SCT) 72 CM15/5 dt.11.1.73.

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25% of the vacancies from Apprentice Mechanics drawn from amongst rankers who possess the requisite qualifications(Reservation is to be provided in terms of Bd's letter No.E(SCT)63CM 15/10.

Copy of G.M.(P)'s letter No.754-E/90-VII/EIIa dt. 3.5.72 to All DSs etc.etc.

Sub: Filling up vacancies of Chargeman Gr. (6) As . 205-280 in the Electrical Department.

A copy of Railway Board's letter No.E(NG)III7 1BRI/67 dt.20.3.72 is sent herewith for information guidance. Copy of Railway Board's letter as referred to above. Sub:- As above.

In pursuance of the decision taken in the meeting of the Departmental Council(JCM) held on 10th and 11th Feb. 1972 the Board have decided that the orders contained in their letter No. of even no. Dated 25.11.71 for Mechanical Deptt. should also be made applicable for filling up vacancies for Chargeman Gr.(C) in the Electrical Department.

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In the HonIble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow.

Writ Petition No: 6130 of 1983.

Sri Pyarey Lal

... Petitioner.

Versus

Union of India and others.

.... Opposite parties.

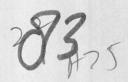
Annexure No. C-IV.

Copy of letter No. E(NG) 59 SR6-22 dated 22.4.63 from Asstt. Director, Estt/Rly Board. to the Dy. CME(W), Amv/Lko.and copy to others.

Reg: - Seniority of Workshop staff employed in Production Organisation.

Reference correspondence resting with your replies to Board's letter of even no.dated 22.2.1961. The Board have considered the matter at great length and decided that hereinafter the under mentioned procedure and principles should be followed on all Railway, in respect of workshop staff employed in Production Organisation.

- All posts in the Production Control 1. Organisation viz.Planning, Progress and Inspection including these already created should be treated as ex-cadre posts.
- The trade or trades from which the staff will 2. be drawn to fill the posts in the Production Control Organisation should be specifically indicated.



3.

Where more than one trade is indicated against a particular ex-cadre post in the Production Control Organisation only those staff on the shop floor belonging to the trade from which the post in required to be filled at the time will be considered eligible for the ex-cadre post.

4.

Every workshop employee will be borne on the seniority list of the particular category on the shop floor and will have a lien against a post in the shop floor.

5.

Suitable staff from shop floor cadres will be eligible to be transferred to the Production Control Organisation on the basis of a selection/seniority-cum-suitability either in their own grades or in higher grades in accordance with the normal rules governing the promotion of non-gazetted staff.



The selection to posts in the higher grades in the Production Control Organisation would not in itself give to an employee any right for consideration for the higher grade posts on the shop floor, runless he is regularly selected for the grade on the shop floor, As and when an employee reverts to the Shop floor he will revert to his due position in the cadre on the shop floor.

7.

Staff already working against posts in the Production Control Organisation Prior to the



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decision to treat the posts in this Organisation as ex-cadre posts fall under the following categories:-

- (a) Those transferred from shop floor to

 Production Control Organisation and retain
 their lien on shop floor:
- (b) Those transferred from shop floor and absorbed permanently in Production Control Organisation.
- (c) Those recruited directly to Production

 Control Organisation either from open

 market or by transfer from other Railway or

 otherwise who have not been allotted a

 trade earlier.

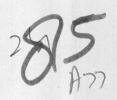
For the purpose of promotion in future:-

- (i) Staff falling under Category(a) above will be deemed to have been on temporary transfer to the Production control Organisation.

 Their original seniority will be taken into account in detaermining their position on the shop floor which the employees would have continued to occupy but for their transfer to the Production Control Organisation.
- (ii) Staff falling under category (b) above will be given option to accept the position on the shop floor which they would have come to occupy but for their transfer to the Production Control Organisation. In case they do not exercise their option in favour of transfer to the shop cadre they will







be considered for promotion alongwith others to higher grade posts in the Production Control Organisation only, All things being equal, such staff will be given preference at the time of filling up of ex-cadre posts.

(iii) Staff falling under category(c) above be allotted a trade by an officer of the Mechanical Deptt. not lower than of Junior Administrative rank. Such staff will also be given an option for being absorbed in the shop cadres and will be treated in the same nammer as staff falling under category(b).

Staff deputed to Production Control Organisation will will be retained in that Organisation for 3 to 5 year depanding upon the exi(sic) of service. They will be allowed to return to the parent shop cadre earlier than 3 years only on promotion.

Some of the Railway administrations have expressed difficulties in transferring the staff from the shop is floor to the Production Control Organisation. The Board desire that transfers may be made only as and when opportunities arise for promotion.

The Board have considered the points raised by the G.M., C.L.W., but desire that the above principles and procedure should be fellowed.

T.C. Sd/-3/12/83





(8)

3.

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Mechanical & Electrical Departments should be filled as under:

- i) 25% of the vacancies from amongst Mistries & Highly skilled Gr.I.
- 25% of the vacancies from Apprentice Mechanics drawn from amongst reankers who posses the requisite educational qualifications; &
- iii) 50% from amongst Approntice Mechanics recruited directly.

It has some to Bd's notice that on certain Rlys. reservation quota for SCs & STs is not being provided in promotion to the category of C/Man 'C' Rs. 205-280.

It is clarified that since the element of direct recruitment to the category of C/Man Gr.C Rs.205-280(As) does not exceed 50% the reservation of 15% for SCs & 7/2% for STs is to be provided while filling posts by promotion in terms of d's letters quoted below against meach:

- i) 25% vacancies from amongs Mistries & Highly Skilled Gr.I (reservation is to be provided in terms of Bd's letter No.E(SCT) 72CM16/5 dt.11.1.73).
 - ii) .25% of the vacancies from Apprentice Mechanics drawn from amongst rankers who possess the requisite educational qualifications(Reservation is to be provided in terms of Bd's letter No.E (SCT)63CM15/10.

copy of G.M.(R)'s letter No.754-E/90-VII/EIIa dt.3.5.72

All D.Ss etc. etc.

I r d



Sub: - Filling up of vacancies of Chargeman Gr. (C)As 85.205-280 in the Electrical Deptt.

A copy of Railway Board's letter No.E(NG)III71RRI/67 dt.20.3.72 sent berewith for information and guidance. Copy of Railway Board's letter as referred to above. Sub:- As above.

In pursuance of the ecision taken in the meeting of the Departmental Council JCM)held on 10th and 11th Feb, 1972 the Board have decided that the orders contained in their letter of even No.dt.25.11.71 for Mechanical Department. should also be made applicable for filling up vacancies of Chargeman Gr.(C) in the Electrical Department.

True-copy

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD

SITTING AT LUCKNOW

WRIT PETITION NO. 6130 OF 1983

PYAREY LAL

... Petitioner

VERSUS

The Union of India & others ... Opposite Parties

ANNEXURE NO. VI

P. T. O

On

A-975 1

Before the Central Administrative Tribunal,
Circuit Bench, Lucknow

T.A. No. 1199 of 1987

Pyarey Lal

Petitioner

Versus

Union of India and others ..

Opp.Parties

Supplementary Affidavit

- I, Pyarey Lal, aged about 62 years, son of 3
 Shri Mahabir Prasad, resident of 569/Prem Nagar,
 Alambagh, Lucknow, states on oath as under:-
- 1. That the deponent is petitioner in the writ petition, as such fully conversant with the facts and circumstances of the case.
- 2. That through the above writ petition the petitioner has challenged the impugned order of reversion from the post of Chargeman Gr.B to that of Mistry.
- That during the pendency of the writ petition the opposite parties have accepted the suitability test held on 18th May, 1983 to be valid and sufficient in which the petitioner was also declared selected and was promoted on the post of Chargeman Gr-B inpursuance of the said selection, hence the petitioner inpursuance of the said order dt. 30th May, 1990, filed in T.A.No.

 1701 of 1987 H.P.Misra & others Vs. Union of India, as

A-93

- 2 -

annexure-19, the petitioner is entitled to various benefits arising thereof including pensionery benefit, arrears etc. A copy of the order dated 30th May, 1990 is annexed as Annexure No.S-1 to this affidavit.

Dated: Lucknows

September , 1991

Deponent Cert

Verification

I the abovenamed deponent do hereby verify that the contents of paras 1 to 3 of the affidavit are true to my own knowledge. Nothing is wrong in it and nothing material has been concealed, so help me God.

Dated: Lucknow:

September , 1991

I know the above named deponent, identify him and he has signed before me.

Dated: Lucknow:

September , 1991

Crerk to Shirt Roman, Advocate

Rapid. K. Sirvelin

कार्यात्वय उप मुख्य यातिक अभियंता किमे० सिवारी एवं भात डिब्बा कारहाता

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दिवाक 30 . 5.90

इस कार्यात्य के आदेश सं० 314 दिलाक 1.4.83 के अबुसार पी.सी.भी. की लिम्लाकित 11 मिरिश्रयों के पढ़ की चार्जगल बंदी वेतलमान 205-2801ए एस है। दिलाक 1.8.70 से अपग्रेड किया गया ।

 1.
 सी.बी.सी.अपर. = उ.पद. 4. टूल नेकर = 2 पद

 2.
 सी एण्ड डब्लू = 1 पद. 5. वी.एस.एच.टी.= 1 पद

 3.
 पी एण्ड टी = उ.पद. 6. देल्डर = 1 पद

उपरोक्त अपग्रेडंड पदों को मरते हेत इस कायांत्य के पत्र संक डीसीएमई/740/एडंडॉक विताक-5.5.83 के अनुसार निवित्त सूटेंबे तिटी टेंट्ड

इस कार्यालय के काठ आदेश 608 दिए 16.8.82 के अनुसार श्री हर प्रसाद मिश्रा दिए बार 22एल/24एच की तदर्थ, अरथायी और लोकत आरथार पर पी.सी.ओ. की अप्रोडेड पद के अन्तर्गत चार्जमें विवाक रि. 7.83 के प्रोन्विति की गई!

्रा हर प्रसाद मिश्रा के कैस को उप मु० यां० अभिश्वाहमं। आतमबाग हिए उसकी दि० 18.5.83 को सिहित सुटेबिकिटी टेस्ट वित्ता हो सेतेवक्स के लिए प्यांच्त माना है अतएव श्री मिश्रा को वार्न सैन "बी" के सेतेवक्स के लिए प्यांच्त माना है अतएव श्री मिश्रा को वार्न सैन "बी" के सेतेवक्स के विटन की जरूरत नहीं है। यूंकि मिया माई टिट्यूसन के एवाई में किसी मी रेलवे में सितेवक्स नहीं हुआ है और नहीं रेलवे बोर्ड के ऐसे कोई आदेश है कि सितेवक्स किया जाय। तदानुसार श्री हर प्रसाद मिश्रा को दि० उहित तर से वार्निस बी वेतनसमन 205—2801ए.एस.। यी.सी.ओ. में वियमित किया जाता है।

च् कि पी.सी.ओ. एक्स केंडर विग है और अवकी वियुक्ति पी.सी.ओ. एक्स केंडरा में की गई है अत : संयुक्त वरीता। मिरत्री और हाईली किन्ड हैंड हैं। के आचार पर वह अगली पढ़ों का ति के दावेदार होगे और वार्षमें बी के केंडर पर तिमी माला जायगा जब तक उलसे सी वियर संयुक्त सी विगार्टी के कुश्त गेंड हैं और निहित्री चार्जमें विश्व की के पढ़ों क्लत लहीं हो जाते।

ैस सं० डीसी एमई/796/ए/माग

धीरविधा / 29.5.90.

कृते उप मुख्य धांत्रिक अभियंता किमें। आसमवान संख्यक ।

वृतिति पि सूचतार्थ एवं आवश्यक कार्यवाही हेतु प्रेटित ।
हार अधीठ/पी एण्ड आर. 121 काठ अधीठ/पे चित, समय, पास, तीस वत्र विचट १३१ वठ तेला विचारी क्रियंश असमस्याम, 141सी विचर क्रिकं/विचि अधुमान, 151 क्रिंटरी उठर०म०यू०/आतमसाम. 161 खांठ सेक्रेटरी एस.आर.एम.यू./आत्रवर्थ

673-20-30-5-90

Per Vers